

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No. 1015 of 2005

Dukh Haran Prasad @ Dukh Haran Mehta

--- --- Petitioner

Versus

The State of Jharkhand & others

--- --- Respondents

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY
Through Video Conferencing

For the Petitioner : Mr. Pradip Kumar Prasad

For the Respondent : Mr. Tarun Kumar, A.P.P.

14/05.04.2021 Learned counsel for the revisionist prays for and is allowed 3 weeks' time to remove the following surviving defects:

5(c). Two more copies may be given and S.R. will be done in 2nd copy thereafter.

9(iii). T/C of handwritten page nos. 28-29, 40,42-43,45,51-52 of impugned order may be given with duly certified to be true.

Let the name of Mr. Tarun Kumar, learned A.P.P. be reflected in the cause list in place of erstwhile counsel.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary)